

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(Appeal No.136/2017)

In the matter of :

M/s. VSK Exim (P) Ltd.

..PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION :

Under Section 252 (3)

Order delivered on 27.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Ashish Bhagat, Advocate
Mr. Abdhesh Chaudhary, Advocate
Mr. Ritik Malik, Advocate

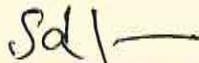
For the Respondent/Corporate Debtor :

ORDER

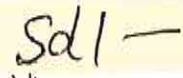
Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that an advance copy of the application has been served on the respondent/ROC on 23.10.2017. However, none appears for the ROC. ROC to file reply to this application within a period of 3 weeks from today (27.10.2017) with an advance copy to be made available to the Ld. Counsel for the petitioner. Petitioner will file rejoinder, if any, within a period of 2 weeks thereafter.

In relation to interim orders, the same be mentioned before the Hon'ble Principal Bench at the next date of hearing of the Hon'ble Principal Bench for its consideration.

Post the matter on 30.11.2017.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
27.10.2017